

ready The question of shifting of the Defence Services to their new habitat is their decision

**ALLOTMENT OF FUNDS FOR MADHYA PRADESH FOR AGRICULTURAL LOANS**

\*414 THAKUR BHANU PRATAP SINGH. Will the Minister of Food AND AGRICULTURE be pleased to state

(a) whether the request made by the Government of Madhya Pradesh for allotment of funds for long, medium and short term loan for agricultural purposes during the year 1962-63 was fully met by the Centre, if not, the reasons therefor, and

(b) what steps are being taken during the current year to meet fully the requirements of the State in this regard?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D R CHAVAN)**

(a) The requirement of funds for long and medium term loans was met in full. The State Government could not in fact spend the entire amount allocated. The request for funds for short term loans could not be met in full as it was made towards the end of the year when the provision for such loans in the Central Budget had very nearly been exhausted. To meet all the pending requests, including that of the Madhya Pradesh Government, a *pro rata* distribution was made out of the balance amount.

(b) Every effort will be made to meet the requirements in full.

THAKUR BHANU PRATAP SINGH. May I know, Sir, how much money was allotted for this purpose in the year 1962-63?

SHRI C SUBRAMANIAM. The allotment by way of loan was Rs. 295,52,000 and by way of grant Rs. 95,51,000 and the Central assistance finally adjusted was Rs. 2,86,04,000 as against loans and Rs. 90,05,000 as against grants.

THAKUR BHANU PRATAP SINGH. May I know if the whole amount was fully utilised for the purpose for which it was allotted?

SHRI C SUBRAMANIAM. I already said that they did not utilise the full amount. There was a shortage but to the extent they drew the advance, I suppose they had used it for the purpose for which it was drawn.

SHRI K C BAGHEL. Is there any provision for the current year?

SHRI C SUBRAMANIAM. Yes, for every year this is being done.

\*415 [The questioner (Shri Surjit Singh Atwal) was absent. For answer, vide cols 2686—2687 infra.]

**INTEGRATED SCHEME FOR SOCIAL SECURITY**

\*416 SHRI D THENGARI. Will the Minister of SOCIAL SECURITY be pleased to state:

(a) whether Government proposed to evolve an integrated scheme of social security; and

(b) if the answer to part (a) above be in the negative, what stands in the way of Government in evolving such a scheme?

**THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO)** (a) and (b) The Study Group on Social Security recommended the integration of ESI and P.F. Schemes. The matter was considered at tripartite conferences. As recommended by the Standing Labour Committee at its meeting held in October, 1962, further consideration of the question was postponed for 3 years. The Tripartite Committee since set up to review the working of the ESI Scheme is, however, expected to deal with this matter. Further action will be taken after the Committee's report is received.